$\mathscr{D}$ 

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, "GULESTAN" BUILDING NO.6 PRESCOT ROAD; BOMBAY - 1

OA No.688/91

Vrishali Vishwanath Ponde All India Radio Staff Quarters Quarter No.8-1 Ahmednagar

..Applicant

V/s.

- Union of India through Secretary Ministry of Information & Broadcasting Shastri Bhavan New Delhi
- 2. Director General A&G Section All India Radio Akashwani Bhavan Parliament Street New Delhi
- 3. Station Engineer All India Radio Ahmednagar Centre Ahmednagar

..Respondents

CORAM: HON. SHRI M Y PRIOLKARS. MEMBER(A)

ORAL JUDGMENT

674

DATED: 25.11.91

(PER: M Y PRIOLKAR, MEMBER(A))

This is an original Writ Petition bearing No.3237 of 1991 which was filed before the Aurangabad Ben ch of the Bombay High Court and is transferred to this Tribunal under the High Court order dated 11.10.91. The prayer of the applicant was to quash and set aside the order dated 19/21-8-91 passed by the Station Engineer of All India Radio Station At Ahmednagar, directing the applicant to vacate the staff quarter which was in her occupation.

2. The applicant has now sent a letter dated 15.11.1991 addressed to the Tribunal stating that she does not want to proceed with the case further and praying for permission to withdraw this application which is renumbered in this Tribunal as 0.A. No. 688/91. The signatures in both the forwarding letter as also in the original application talley with the signature of the Writ Petition. This transferred application 0.A. No. 688/91 (W.P. No. 3237 of 1994) is accordingly permitted to be withdrawn, at the request of the applicant, with no order as to costs.

( M Y PRIOLKAR )
MEMBER (A)